

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-504
IB-300/ND/2023

IN THE MATTER OF:

Canara Bank

.....Applicant

Vs.

TRN Energy Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 23.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Hitesh Sachar, Ms. Anju Jain, Mr. Rabi Karmokar,
Advs. for Canara Bank
For the Respondent : Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit
Sharma, Mr. Varun Pandit, Mr. Yash Dhawan, Advs.

ORDER

Ld. Counsel on behalf of the Financial Creditor is present. Ld. Counsel on behalf of the Corporate Debtor is also present and submitted that they are trying to settle the matter with the Financial Creditor and therefore, sought adjournment. It is noticed that the adjournment was sought on the similar ground on 26.04.2024 and 31.05.2024 also. Ld. Counsel on behalf of the Financial Creditor sought time to seek instructions on this regard. List the matter on **02.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)